

[Shri Dhanushkodi Athithan R.]

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

[Placed in Library. See No. LT-2132/97]

- (38) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-2133/97]

**Statement Correcting the reply given on 2.12.93 to USQ No. 29 regarding TADA cases in Jammu and Kashmir and reasons for delay in correcting the reply.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : On behalf of Shri S.R. Balasubramoniyam I beg to lay on the Table :-

A statement (Hindi and English versions) (i) correcting the reply given on the 2nd December, 1993 to Unstarred Question No.29 by Shri Atal Bihari Vajpayee and Shri Shankersinh Veghela regarding TADA cases in Jammu and Kashmir and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-2134/97]

**Notifications Under Section 159 of the Customs Act, 1962 etc.**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : On behalf of Shri M.P. Veerendra Kumar I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 189(E) published in Gazette of India dated the 1st April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
  - (ii) G.S.R. 217(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum making certain

amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.

- (iii) G.S.R. 129(E) published in Gazette of India dated the 4th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 13/97-Cus., dated the 1st March, 1997.
- (iv) G.S.R. 130(E) published in Gazette of India dated the 4th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 49/96-Cus., dated the 23rd July, 1996.

[Placed in Library. See No. LT-2135/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of Customs Tariff Act, 1975 :-

- (i) G.S.R. 190(E) published in Gazette of India dated the 1st April, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on 8-Hydroxy-quinoline exported from the People's Republic of China into India by the specified exporters mentioned in the notification.
- (ii) G.S.R. 232(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum seeking to impose anti dumping duty when originating in or exported from the United States of America, Thailand or Republic of Korea at the specified rates mentioned in the notification.

[Placed in Library. See No. LT-2136/97]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :-

- (i) G.S.R. 131(E) published in Gazette of India dated the 5th March, 1997 together with an explanatory memorandum seeking the movement of mineral oil products without payment of duty from Kandla to Bhatinda by pipeline.
- (ii) G.S.R. 218(E) published in Gazette of India dated the 11th April, 1997 together with an